

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WARM FORGINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Warm Forgings Private Limited
2.	Date of incorporation of corporate debtor	30/09/1999
3.	Authority under which corporate debtor is incorporated / registered	RoC- Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300RJ1999PTC015907
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. SP 238 (B & C), Industrial Area Kaharani (Bhiwadi Extn.), Bhiwadi Alwar Rajasthan 301019 IN
6.	Insolvency commencement date in respect of corporate debtor	Initially initiated by Order dated 07.02.2022 (Modified order on 24/02/2022)
7.	Estimated date of closure of insolvency resolution process	23/08/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Dattaram Rasam IBBI/IPA-001/IP-P00722/2017-2018/11259
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No 5, Shri Niwas Chawl, J B Nagar, Andheri (East) Mumbai-400059 Email: pdrasam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No.5, Shri Niwas Chawl, J B Nagar, Andheri (West), Mumbai-400059 Email: pdrasamirp05@gmail.com
11.	Last date for submission of claims	10/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not yet identified
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S WARM FORGINGS PVT.LTD on 24/02/2022 (Original date was 07.02.2022)



The creditors of M/S WARM FORGINGS PVT.LTD are hereby called upon to submit their claims with proof on or before 10/03/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : PRAMOD DATTARAM RASAM
Date : 24/02/2022
Place : Rajasthan

Interim Resolution Professional
IBBI/IPA-001/IP-P00722/2017-2018/11259

